

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 6

**IA(I.B.C)/ 149(MB)2024 IN C.P. (IB)/500(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **18.04.2024**

NAME OF THE PARTIES : **Union Bank Of India**

**VS**

**Viorica Hotels Pvt Ltd**

**For FC** : Adv. Kunal Chheda.

**For CD** : Adv. Pranav Shah.

**Section 7 of IBC**

---

**ORDER**

1. On 08.04.2024, the matter was listed to 18.04.2024. An email from the FC addressed to their Counsel, on 07.04.2024, was tendered to the Bench wherein, the FC requested the Counsel to seek withdrawal of the matter.
2. The said copy of the email is taken on record and the CP is allowed to be withdrawn. All pending IA's are also disposed of.
- 3. The CP is disposed of as withdrawn.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

JNK